

(b) whether a similar proposal is under the consideration of the Government of Madhya Pradesh and if so, whether Madhya Pradesh Government have approached the Central Government to provide some financial assistance in this regard; and

(c) if so, the details thereof and financial assistance assured to be given and how it will be used?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Ministry have no information in the matter.

(b) Ministry has not received any proposal so far from Government of Madhya Pradesh to provide financial assistance in this regard.

(c) Does not arise.

कपड़ा मिलों द्वारा धोखा दिया जाना

3586. श्री फूलचन्द वर्मा: क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारत सरकार के कपड़ा आयुक्त ने अगस्त 1980 में इन्दौर में कपड़ा निर्माताओं के एक समारोह में दिए गए अपने भाषण में यह कहा था कि देश में बहुत सी कपड़ा मिलें सस्ती किस्म के माल से बने कपड़ों पर 'उच्च किस्म के नकली धागे से बना कपड़ा' मोहर लगा कर जनता को धोखा दे रही हैं;

(ख) यदि हां, तो सरकार ने इस बारे में क्या कार्यवाही की है तथा उन मिलों तथा मिलमालिकों के नाम क्या हैं जिनके विरुद्ध कार्यवाही की गई और क्या हुकुम चन्द मिल्स, इन्दौर तथा जियाजी मिल, ग्वालियर भी उन मिलों में हैं; और

(ग) यदि हां, तो पूरे ब्यारे क्या हैं तथा सरकार द्वारा इस बारे में क्या कदम उठाये जाने हैं।

वाणिज्य तथा इस्पात व खान मंत्री (श्री प्रणव मुखर्जी): (क). वस्त्र आयुक्त द्वारा यह कहा गया बताया जाता है कि उप-भोक्ताओं के हितों का संरक्षण करने के लिए

रेशा मिश्रण के समुचित चिन्हांकन की जरूरत है। उन्होंने उल्लेख किया कि अनुचित चिन्हांकन के उदाहरण सामने आये हैं।

(ख) तथा (ग). अपर वस्त्र आयुक्त की अध्यक्षता में अधिकारियों की एक समिति कथित अनुचित चिन्हांकन के मामलों की जांच करती रही है। वर्ष 1979 तथा 1980 में इस समिति द्वारा 27 मामलों पर विचार किया गया। साधारणतः, संश्लिष्ट अंश का ठीक उल्लेख किया गया जबकि सूती तथा सैलूलोसिक अंश के बीच कुछ मामूली भिन्नता रही। चूंकि अकेले संश्लिष्ट अपेक्षाकृत ऊंची कीमत वाले हैं अतः धोखा देने का उद्देश्य स्थापित नहीं किया जा सका। समिति के समक्ष मामलों की सूची में जियाजी मिल्स, ग्वालियर का नाम नहीं है; तथापि, हुकुम चन्द मिल्स का नाम है परन्तु परीक्षण से पता चला कि विशिष्टियां मिल की घोषणा के अनुरूप हैं। वस्त्र आयुक्त का कार्यालय रेशा अंश की ठीक-ठीक घोषणा सुनिश्चित करने के लिए निगरानी रखता रहेगा।

Tungsten Lime Stone and Lead Deposits Fund in Sirohi District

3587. SHRI VIRDA RAM PHULWARIYA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the estimated quantity of tungsten, lime stone and lead deposits fund in Sirohi District; and

(b) the revenue accrued to Government from these minerals?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) As a result of work carried out by Geological Survey of India in Sirohi district of Rajasthan, Tungsten mineralisation has been recorded near Sirohi town for a strike length of 2.5 kms., having average width of 500 metres. A reserve of 2,300 tonnes of Wolframite has been estimated. The prospect is under investigation. Limestone deposits were located at a number of

places, with about 325.27 million tonnes of reserves. A reserve of 2.02 million tonnes of lead and zinc ore has also been located.

(b) Since these deposits are not yet being exploited on a commercial scale, the State Government is receiving only marginal revenue from them.

Writ issued by Supreme Court to L.I.C. regarding terms of settlement relating to bonus

3588. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Supreme Court issued a writ on 10th November, 1980 to the Life Insurance Corporation of India directing it to give effect to the terms of the settlement of the year 1974 relating to bonus;

(b) what were the terms of settlement of the year 1974 relating to bonus and other working conditions;

(c) whether it is also a fact that the Life Insurance Corporation has refused to abide by the terms of settle-

ment or the directives of the Supreme Court; and

(d) if so, the reasons thereof?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) The Supreme Court has directed the Life Insurance Corporation of India to give effect to the terms of the settlements of 1974 relating to bonus, until superseded by a fresh settlement, and industrial award or relevant legislation.

(b) The terms of the settlements of the year 1974 relating to bonus and other working conditions are given in the statement.

(c) and (d). The legal and other implications of the judgment of the Supreme Court are being examined by the Life Insurance Corporation of India.

The main terms of the settlements of 1974 entered into between the Life Insurance Corporation of India and its Unions are indicated below:

Statement

SCALES OF PAY

<i>Class IV</i>	
Sweepers & Cleaners	. 120—5—160—6—196—7—224—8—240 (20 years)
Sepoy	. 125—5—165—6—201—7—229—8—245 (20 years)
Drivers	. 166—5—181—6—199—7—234—8—274—9—310 (20 years)
<i>Class III</i>	
Record Clerks	. 150—6—162—8—218—10—238—EB—10—258—12—270—15—390 (22 years)
Assistants	. 175—10—215—15—290—20—410—EB—25—585 (22 years)
Stenographers	. 210—15—225—20—405—25—430—EB—25—630 (19 years)
Section-Heads	. 225—15—255—20—395—25—670 (20 years)
Higher Grade Assistants	. 265—20—385—EB—25—735 (20 years)
Superintendents	. 370—25—470—30—830 (16 years)